

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.

Original Application No.57 of 2020

Thirunavukarasu @ Velu,
S/o. Murugesan,
No.94, Ezhuthuveethi,
Mappedu Village,
Samathuvapuram,
Ulundhai Post,
Thiruvallur District.
E-mail: thiruvavukkarasuammu@gmail.com
Phone No.8838881866.

...Applicant

Vs

The Member Secretary,
Tamil Nadu Pollution Control Board
No.76, Mount Salai
Guindy, Chennai-600 032.
Email tnpcb-chn@gov.in
Phone-04422333145.

...Respondents

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Filed by
Thiru. C. Kasirajan
Advocate, Chennai.

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1. The Member Secretary,
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Guindy, Chennai-600 032.
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Phone-04422333145.
2. The District Collector,
Thiruvallur District,
Thiruvallur.
3. The District Environmental Engineer
Tamil Nadu Pollution Control Board
Master Plan Complex,
Perumbakkam Village,
Thiruvallur District..
4. Mr. Karthikeyan,
Managing Director,
Ammayapper Textiles Pvt. Ltd.,
At SF NO.1354, Mappedu Village,
Thiruvallur Taluk and District.

...Respondents


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

REPORT FILED ON BEHALF OF THE 1ST AND 3RD RESPONDENTS -
TAMIL NADU POLLUTION CONTROL BOARD.

I, G. Gopalakrishnan, son of V. Gandhi, Hindu, aged about 57 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board and I am filing this Report on behalf of the 1st & 3rd Respondents Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT (SZ) has passed order dated 16.09.2020 and directed inter alia as follows:-

“The Pollution Control Board is directed to submit the further action taken report and also the 4th respondent is also directed to file their compliance report”

3. It is respectfully submitted that, in pursuance to the above said NGT order, the District Environmental Engineer, TNPCB, Thiruvallur has inspected the 4th respondent unit M/s. Ammayapper Textiles Pvt. Ltd., located at Mappedu village, Tiruvallur Taluk and District on 29.10.2020 and status on compliance of the directions issued vide Board's proceeding dated 10.06.2020 is as follows:

Sl. No.	Conditions stipulated in the direction issued vide Proc. dated 10/06/2020	Compliance status
1.	The unit shall not carry out Bleaching activity without obtaining consent of the Board.	The unit has reported that it has stopped the Bleaching activity of Garments. At the time of inspection, it was noticed that the unit was carrying out manufacturing of readymade garments and washing of stitched garments.


JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

2.	The unit shall revamp the ETP –I by providing adequate diffusers in the Aeration tank, UF system and other ETP components to satisfy the standards prescribed by the Board.	<p>i)The unit in it's letter dated 31/10/2020 has reported that presently the trade effluent generated is treated in the ETP-II having capacity of 400 KLD.</p> <p>ii) During inspection the trade effluent generated from Readymade Garment washing section was treated in the ETP-II and treated effluent was recycled in the process and also utilised for gardening.</p> <p>iii) Presently, there is no discharge of trade effluent outside the unit premises.</p> <p>iv) ROA of treated trade effluent sample collected on 03/09/2020 (copy enclosed) reveals that except TDS all other parameters satisfying the standards prescribed by the Board.</p> <p>v) The unit has revamped the ETP-I by providing new diffusers in the aeration tank and kept as stand by.</p>
3.	The unit shall provide RO system with Mechanical Evaporator to achieve zero discharge of trade effluent at all the time.	The unit has not yet provided RO system with Mechanical Evaporator. In this regard the unit in it's letter dated 31.10.2020 has requested 5 months time up to 20.1.2021, to implement RO system with Mechanical Evaporator to achieve zero discharge of trade effluent and also reported that due to the prevailing COVID-19 Pandemic, all Mechanical and Electrical supplies require long delivery time and also shortage of manpower to complete the work.
4.	The unit shall obtain Authorisation under Hazardous and Other Wastes (Management & Transboundary movement) Rules, 2016 for the disposal of hazardous waste generated from the unit.	<p>The unit has obtained the Authorization under Hazardous and Other Wastes (M&TM) Rules, 2016 vide Proc. dated 27.8.2020 valid up to 26.8.2025, for the disposal of hazardous waste generated from the unit.</p> <p>The unit has already disposed the hazardous ETP sludge of quantity 4.36 Tonnes to the TSDF vide Manifest document no. 67988 dated 07/09/2020 and the balance accumulated hazardous waste quantity as on date is 2.5 T.</p>
5.	The unit shall not dispose treated / untreated sewage or trade effluent outside the unit premises at any point of time.	Presently, there is no discharge of sewage / trade effluent outside the unit premises.


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6.	The unit shall provide Wet scrubber to the stack attached to the Briquette fired Thermic fluid heaters so as to achieve the AAQ/emission standards prescribed by the Board.	The unit has not yet provided Wet scrubber to the stack attached to the Briquette fired Thermic fluid heaters. The unit vide it's letter dated 31.10.2020 has reported that the same will be provided within 3 months.
7.	The unit shall conduct AAQ/SM survey through TNPCB Lab and furnish the report to Board.	The unit has not yet conducted AAQ/SM survey through TNPCB Lab and not furnished the report. The unit vide it's letter dated 31.10.2020 has reported that the AAQ/SM survey through TNPCB Lab will be conducted after providing Wet Scrubber to the Briquette fired Thermic fluid heaters.

Further the unit has not yet remitted the Environmental Compensation amount of Rs. 22,12,500/- as imposed vide Board's letter dated 15/09/2020 for the violations of Consent order conditions.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

G. Gopalakrishnan
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

BEFORE ME

VERIFICATION

I, G. Gopalakrishnan, S/o. V. Gandhi, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this _____ day of November, 2020.

G. Gopalakrishnan
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

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NADU POLLUTION CONTROL BOARD**

**Advocate for Respondents No.1 & 3
Thiru. C. Kasirajan
Advocate, Chennai.**

Date: 07.11.2020.